

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/182(MB)2024

IN THE MATTER OF

Uniled Technologies India Private Limited

Section 10 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Tanvi P. (PH)

For the Respondent:

ORDER

The Ld. Counsel for the Petitioner submits that in compliance with the Principle Bench Order dated 23.08.2023, the Petitioner shall be submitting all the requisite documents along with pen drive before the next date. Adjourned to **02.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)